

(71)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO 1563/95.

DATE OF JUDGMENT: 21-12-95.

BETWEEN:

Ch. Krishnam Raju .. Applicant.

vs

1. The Sub-Divisional Officer, Telecommunication, Tanuku.
2. The Divisional Engineer, Telecom, Bhimavaram.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhawan, Hyderabad.
4. The Sub-Divisional Officer, Telecom, Mancharial. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI K. Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj,
Sr./AN&CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

..2
CONTD....

O.A.No:1563/95

Dt. of order:21-12-1995

JUDGEMENT

(As per the Hon'ble Sri R. Rangarajan, Member (A))

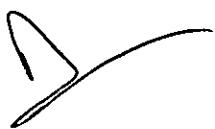
Heard the counsel for both the parties.

2. The applicant was initially engaged under R-1 as Casual Mazdoor w.e.f. 1-8-1987 and he was continued till 30-4-89 and was disengaged from 1-5-89. Thereafter he was not reengaged. (4)

3. This O.A. is filed for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of the D.E., Telecom, Bhimavaram, in terms of thevarious instructions issued by the D.G., Telecom dt.21.10.91 and Lr.No.TA/RE/20-2/Rlgs/Corr., dt.22-2-93 issued by the Chief G.M., Telecommunications, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

4. The long period of absence cannot be condoned now. However, he being an ex-employee ~~and~~ he has gained some ^{experience} ~~experience~~ he has to be preferred in preference to the freshers from the open market.

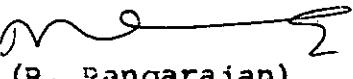
5. In the result, the following direction is given:-
The applicant should be reengaged in future, if there is work in preference to freshers from open market in the same unit in which he served last. If he is going

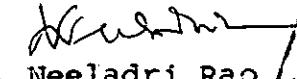




to be reengaged in pursuance of this order, none who is already in service will be disengaged.

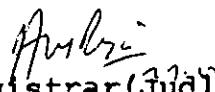
6. The O.A. is ordered accordingly at the admission stage itself. No costs. //


(R. Rangarajan)
Member (A)


(V. Neeladri Rao
Vice Chairman)

Dt. 21-12-1995
Open Court Dictation

kmv


Amriti
Deputy Registrar (Juddh.)

Copy to:-

1. The Sub Divisional Officer, Telecommunication, Tanuku.
2. The Divisional Engineer, Telecom, Bhimavaram.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhavan, Hyderabad.
4. The Sub Divisional Officer, Telecommunications, Mancherial.
5. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 21/12/1995

ORDER/JUDGMENT

M.A./R.A./C.A. No.

in
O.A. No. 156 3/95

T.A. No. (W.P. No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

